

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.94/(MAH)/2014
CA No. 122 & 123 /2016

CORAM:

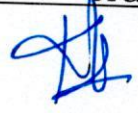
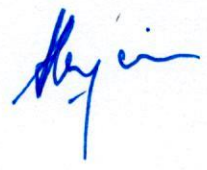
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2016

NAME OF THE PARTIES: Mr. Purshotam V. Raheja

V/s.
M/s. Ottokar Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Pooja Kohirbagar	for Petitioner	
2.	Sharan Jagtiani Aditya Pimple S. Deshpande Salil Harjani	Advocates Desai & Dwivedi	
	For Respondents		

ORDER

C.A. 114/ 2016 to 131/2016 in C.P. 88/2014 and C.P. 91/2014 to 98/2014

1. Ld. Counsel of both the parties are present.
2. The Petitioner has filed three "Company Applications". The Respondent is seeking time to file a Reply. Time granted.
3. On the other hand, the Respondent has also filed few "Company Applications". Likewise, the Petitioner is seeking time to file a Reply. Time granted.

4. As per the mutual consent of both the Counsel, all the matters are now fixed for hearing on **16.12.2016.; duly communicated to both the sides.**
5. Respondent shall file reply on or before 24.11.2016 and rejoinder to be filed, if any, by 09.12.2016

Dated 16.11.2016

sd/-
Shri M.K. Shrawat
Member (Legal)